

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 13/12/2025

(2013) 09 P&H CK 0460

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Writ Petition No. 20591 of 2013

Auto Fit Workers Union APPELLANT

۷s

State of Haryana and Others RESPONDENT

Date of Decision: Sept. 17, 2013

Acts Referred:

• Constitution of India, 1950 - Article 226, 227

Hon'ble Judges: Rameshwar Singh Malik, J

Bench: Single Bench

Advocate: Abha Rathore, for the Appellant;

Final Decision: Disposed Off

Judgement

Rameshwar Singh Malik, J.

Feeling aggrieved against the alleged inaction on the part of respondent authorities, the petitioner has approached this Court, by way of instant writ petition under Article 226/227 of the Constitution of India, seeking a writ in the nature of Mandamus. Learned counsel for the petitioner submits that when the grievance of the petitioner was not being redressed by the respondent authorities, it finally approached respondent No. 1 by way of application/representation dated 17.6.2013 (Annexure P-1), but the same is also pending decision. She further submits that the petitioner will be satisfied in case respondent No. 1 is directed to consider and decide its application/representation in view of the order dated 27.5.2013 passed by this Court in CWP No. 11662 of 2013 (Annexure P-2), within a reasonable time.

2. Having heard the learned counsel for the petitioner and without expressing any opinion on the merits of the case, including the issue of limitation, if any, the Labour Commissioner, Trade Union Haryana-respondent No. 1 is directed to look into the matter, consider the grievance of the petitioner, raised vide its representation dated 17.6.2013 (Annexure P-1) and decide the same keeping in view the order dated 27.5.2013 passed by this Court in CWP No. 11662 of 2013 (Munjal Kiriu Employees

Union Vs. State of Haryana and others (Annexure P-2), at an early date by passing an appropriate order thereon, in accordance with law, but in any case within a period of two months from the date of receipt of a certified copy of this order. With the observations made above, the present petition stands disposed of.